

of Shri R. Venkataraman, I beg to lay on the Table a copy of the Assam Finance Ordinance, 1980 (No. 1 of 1980) (Hindi and English versions) promulgated by the Governor of Assam on the 3rd April, 1980, under article 213(2) (a) of the Constitution read with clause (c) (iii) of the Proclamation dated the 12th December, 1979 issued by the President in relation to the State of Assam [Placed in Library. See No. LT-895/80].

Sabha at its sitting held on the 12th June, 1980."

DELHI HIGH COURT (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table on the House the Delhi High Court (Amendment), Bill, 1980, as passed by Rajya Sabha.

NOTIFICATION RE. REVISION OF EXPORT DUTY ON COFFEE

SHRI MAGANBHAI BAROT: I beg to lay on the Table a copy of Notification No. GSR-278(E) (Hindi and English versions) published in Gazette of India dated the 28th May, 1980 together with an explanatory memorandum regarding revision of Export Duty on Coffee, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-896/80].

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED MURDER OF THREE MIZORAM GOVERNMENT OFFICIALS BY MNF INSURGENTS

SHRI HANNAN MOLLAH (Uluberia): I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:—

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Assam Appropriation (Second Vote on Account) Bill, 1980, which was by the Lok Sabha at its sitting held on the 11th June, 1980, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Delhi High Court (Amendment) Bill, 1980, which has been passed by the Rajya

"Reported murder of three Mizoram Government officials by the M.N.F. insurgents at Shillong on the night of 13 June, 1980, following the "Quit Notice" served on the non-Mizos in the State.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): Sir, according to information received from the Government of Mizoram, two armed miscreants, suspected to be belonging to Mizo National Front (MNF), entered the common residence of three non-Mizo employees, namely Alaudin Chowdhury, Supply Inspector; Mahibur Rehman, Peon, Electricity Department; and Mohd. Jamir Laskar, Overseer, PWD at Lunglai in Mizoram, on the night of 13th June, 1980. They reportedly asked these employees as to why they had not left Mizoram even after "Quit Mizoram Notice". Their hands were then tied up they were made to lie down and their necks were cut with a dao, a dagger like sharp imple-